

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 603**  
**IB-201/ND/2023**

**IN THE MATTER OF:**  
**Ms. Anitha Niranjana**

**...PETITIONER**

**Vs.**

**M/s. CIM Global India Pvt. Ltd**

**...RESPONDENT**

**Section**  
**U/s 9 of IB Code, 2016**

**Order delivered on 13.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Adv. Sudharsan Suresh**  
**For the Respondent/Corporate Debtor :Adv. Gaurav Sahdev**

**ORDER**

Ld. Counsel for the Operational Creditor is present and sought further time to file written submissions in terms of the order dated 18.03.2024. Last opportunity is given to the Operational Creditor to file their written submissions. Ld. Counsel for the Corporate Debtor is present and submitted that they have filed their written submissions still written submissions are not reflected on the e-portal. Ld. Counsel for the Corporate Debtor is once again directed to approach the Registry and cure defects so that the same is reflected on the e-portal. List the matter on **31.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**